

FIR No. : 58/2016
PS: BURARI
STATE V. MUNNA KUMAR
U/S: 302, 34 IPC

BAIL APPLICATION

FIR No. : 58/2016
PS: BURARI
STATE V. MUNNA KUMAR
U/S: 302, 34 IPC

28.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Arguments heard.
3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 28.01.2016 (which fact is now even verified by IO in his report). Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than two years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond *in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned*. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.'* and thereafter from time to time as mentioned above. *With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/28.05.2020

: 1 :

FIR No. : 072/2011
PS: SADAR BAZAR
State v. NARESH
U/S: 302, 34 IPC

BAIL APPLICATION

FIR No. : 072/2011
PS: SADAR BAZAR
State v. NARESH
U/S: 302, 34 IPC

28.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 30.05.2011 (which fact is now even

: 2 :

FIR No. : 072/2011
PS: SADAR BAZAR
State v. NARESH
U/S: 302, 34 IPC

verified by IO in his report). Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is **previous conviction or involvement record** of such accused, in **two other cases, one of which is u/s 308 IPC and another one is u/s 323,324,341 r/w 34 IPC.** Further, it is stated that offences alleged against accused in the present case are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is **not** covered under such directions as passed by Hon'ble High Court, as he is involved in other criminal cases as per report given by IO.

6. As such, in view of the directions by Hon'ble High Court, applicant/accused cannot be given benefit of the relaxed criteria for granting interim bail for a period of 45 days. The present application cannot be allowed as such, same is dismissed as far as this designated court is concerned. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/28.05.2020

BAIL APPLICATION

FIR No. : 60/17
PS: ROOP NAGAR
State v. DEEPAK

U/S: 392,397,457,411, 34 IPC r/w SECTION 25,27 A.ACT

28.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, LAC for applicant/accused (through VC).

Although present application is filed by DLSA, but same does not fall under the criteria as given by Hon'ble High Court. Same is also mentioned in fact in such forwarding letter by Jail Superintendent concerned.

As such, put up the present application before learned Court as per bail roster at 2 pm.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/28.05.2020

BAIL APPLICATION

FIR No. : 354/16

PS: ODRS

STATE V. ABDUL JABBAR

U/S: 394,397 IPC

28.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, LAC for applicant/accused (through VC).

Although present application is filed by DLSA, but same does not fall under the criteria as given by Hon'ble High Court. Same is also mentioned in fact in such forwarding letter by Jail Superintendent concerned.

As such, put up the present application before learned Court as per bail roster at 2 pm.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/28.05.2020

BAIL APPLICATION

FIR No. : 17/20
PS: DARYAGANJ
STATE V. MD. NAZIM
U/S: 392,394,411, 34 IPC

28.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, LAC for applicant/accused (through VC).

Although present application is filed by DLSA, but same does not fall under the criteria as given by Hon'ble High Court. Same is also mentioned in fact in such forwarding letter by Jail Superintendent concerned.

As such, put up the present application before learned Court as per bail roster at 2 pm.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/28.05.2020